## WWW.LIVELAW.IN

**Court No. - 47** 

Case :- CRIMINAL MISC. WRIT PETITION No. - 8431 of 2021

**Petitioner :-** Siddharth Varadarajan And Another **Respondent :-** State Of U.P. And 2 Others **Counsel for Petitioner :-** Mehul Khare, Pragya Pandey **Counsel for Respondent :-** G.A.

## Hon'ble Mahesh Chandra Tripathi, J. Hon'ble Subhash Vidyarthi, J.

Heard Ms. Nitya Ramakrsihnan, learned Senior Advocate assisted by Ms. Pragya Pandey, learned counsel for the petitioners and Shri Mehul Khare, Advocate, learned A.G.A. for the State.

The present writ petition has been filed for following reliefs:-

"a) Issue an appropriate writ, order or direction in the nature of Certiorari calling for the records of the case and quashing the impugned First Information Report dated 31.01.2021 in Case Crime no.27/2021 under Sections 153-B, 505(2) of IPC registered against petitioners at P.S. Civil Lines, District Rampur. (Annexure no.1 to the writ petition).

b) Issue an appropriate writ, order or direction in the nature of Mandamus commanding the respondent no.2 or his subordinate officers not to harass/arrest the petitioners pursuant to the impugned First Information Report dated 31.01.2021 in Case Crime no.27/2021 under Sections 153-B, 505(2) of IPC registered against petitioners at P.S. Civil Lines, District Rampur. (Annexure no.1 to the writ petition).'

Learned A.G.A. prays for and is accorded three weeks' and no more time to file counter affidavit. Rejoinder Affidavit, if any, may be filed within one week thereafter.

Put up on 24.11.2021. Till then no coercive action shall be taken against the petitioners pursuant to interim protection provided by Hon'ble the Apex Court in Writ Petition(s) (Criminal) No(s).371/2021 (Foundation For Independent Journalism and others vs. State of U.P. and others).

The party shall file computer generated copy of such order downloaded from the official website of High Court Allahabad, self attested by the petitioners alongwith a self attested identity proof of the said person (preferably Aadhar Card) mentioning the mobile number to which the said Aadhar Card is linked.

The concerned Court/Authority/Official shall verify the authenticity of such computerized copy of the order from the official website of High Court Allahabad and shall make a declaration of such verification in writing.

Order Date :- 26.10.2021 A. Pandey

Digitally signed by SUBHASH VIDYARTHI Date: 2021.10.26 17:18:11 IST Allahabad

Digitally signed by JUSTICE MAHESH CHANDRA TRIPATH Date: 2021.10.26 17:20:50 IST Reason: Document Owner Location: High Court of Judicature at Allahabad

## WWW.LIVELAW.IN

<u>Court No. - 47</u>

Case :- CRIMINAL MISC. WRIT PETITION No. - 9053 of 2021

**Petitioner :-** Foundation For Independent Journalism **Respondent :-** State Of U.P And 2 Others **Counsel for Petitioner :-** Mehul Khare, Pragya Pandey **Counsel for Respondent :-** G.A.

## Hon'ble Mahesh Chandra Tripathi, J. Hon'ble Subhash Vidyarthi, J.

Heard Ms. Nitya Ramakrsihnan, learned Senior Advocate assisted by Ms. Pragya Pandey, learned counsel for the petitioner and Shri Mehul Khare, Advocate, learned A.G.A. for the State.

The present writ petition has been filed for following reliefs:-

"a) Issue an appropriate writ, order or direction in the nature of Certiorari calling for the records of the case and quashing the impugned First Information Report dated 15.06.2021 in Case Crime no.502/2021 under Sections 153, 153-A, 295-A, 505, 120-B, 34 of IPC registered against petitioner at P.S. Loni Border, District *Ghaziabad.* (Annexure no.1 to the writ petition).

b) Issue an appropriate writ, order or direction in the nature of Mandamus commanding the respondent no.2 or his subordinate officers not to harass/arrest the petitioners pursuant to the impugned First Information Report dated 15.06.2021 in Case Crime no.502/2021 under Sections 153, 153-A, 295-A, 505, 120-B, 34 of IPC registered against petitioner at P.S. Loni Border, District Ghaziabad."

Learned A.G.A. prays for and is accorded three weeks' and no more time to file counter affidavit. Rejoinder Affidavit, if any, may be filed within one week thereafter.

Put up on 24.11.2021. Till then no coercive action shall be taken against the petitioner pursuant to interim protection provided by Hon'ble the Apex Court in Writ Petition(s) (Criminal) No(s).371/2021 (Foundation For Independent Journalism and others vs. State of U.P. and others) dated 08.09.2021.

The party shall file computer generated copy of such order downloaded from the official website of High Court Allahabad, self attested by the petitioner alongwith a self attested identity proof of the said person (preferably Aadhar Card) mentioning the mobile number to which the said Aadhar Card is linked.

The concerned Court/Authority/Official shall verify the authenticity of such computerized copy of the order from the official website of High Court Allahabad and shall make a declaration of such verification in writing.

Order Date :- 26.10.2021 A. Pandey

Digitally signed by SUBHASH VIDYARTHI Date: 2021.10.26 17:18:03 IST Allahabad

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